

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
SPECIAL BENCH (COURT-I)

(CAA)-49(PB)/2017

In the matter of :

Sojourner BPO (P) Ltd. with Unicare India Ltd.

...PETITIONER

SECTION :

Under Section 230-232

Order delivered on 06.11.2017

Coram :

R. VARADHARAJAN,  
Hon'ble Member (Judicial)

DEEPA KRISHAN  
Hon'ble Member (Technical)

For the Petitioner /applicant : Mr. Kunal Sabharwal, Advocate

For the Respondent/Corporate Debtor : -

For the RD (N) : Mr. Manish Raj, Co. Prosecutor

For the Official Liquidator : Mr. Amish Tandon & Mr. Ayush Beotra,  
Counsels

ORDER

Learned Counsel for the petitioner is present. Ld. representative for the RD and OL are also present.

It is represented by the Ld. Counsel for the petitioner that in compliance to the directions dated 25.9.2017 of this Tribunal, notice to the Income tax Department along with Pan number has also been taken and the same was delivered on 26.9.2017. Since recently, Income Tax Department has appointed a representative to represent in the matters in which notices had been given and as the representative is not present, a short date is given to file the objections, if any, from the Income Tax Department and for representation.

Post the matter on 23.11.2017.

*Sd.*  
(DEEPA KRISHAN) 23/11/17  
MEMBER (TECHNICAL)

*Sd.*  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit